

## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

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O.A.1196/97.

Dt. of Decision : 12-09-97.

M.V.Mutyala Rao

.. Applicant.

Vs

1. The Union of India rep. by its Secretary, Min. of Communications, Dept. of Telecommunications, New Delhi-110 001.
2. The Chief General Manager, Telecommunications, A.P.Circle, Hyderabad-1.
3. The General Manager, Telecommunications, Rajahmundry, East Godavari District. .. Respondents.

Counsel for the applicant : Mr.B.S.A.Satyanarayana

Counsel for the respondents : Mr.N.R.Devaraj, Sr.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

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ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

Heard Mr.B.S.A.Satyanarayana, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents.

2. This OA is filed praying for a direction to the respondents to treat the applicant on par with the Telephone Supervisors and for a consequential direction to the respondents to confer upon him the same benefits of promotion that are available to the Telephone Supervisors with due protection of seniority and pay of the applicant.

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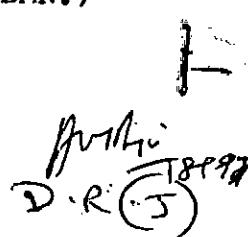
3. The applicant has submitted a representation dated 15-07-96 (Annexure-2) for fixation of his seniority along with Telephone Supervisors (in the grade of Rs.1400-2300/-) and for grant of consequential benefits.

4. The applicant while working as Observation Supervisor was asked to give his option to join the category of Telephone Supervisor on the basis of a Scheme. The applicant submits that he has not given that option. But his representation does not give that impression. In any case he wants fixation of seniority in Telephone Supervisor now on the basis of his representation. No definite direction can be given in this connection as the whole case has to be examined in detail from the stage of calling option from the Observation Supervisor to come/into the cadre of Telephone Supervisor. However the learned counsel for the applicant submitted that the representation of the applicant dated 15-07-96 (Annexure-2) may be disposed of by the respondents and to that effect a direction may be given at this juncture. The learned counsel for the respondent also submitted that he has no objection if a direction is given to dispose of his representation dated 15-07-96 (Annexure-2) in accordance with law. As there is unanimity in the views of both the sides we feel it will be unnecessary to further go into various aspects of this case and leave it to the department to decide his representation in accordance with law.

5. In the result, the R-2 is directed to dispose of the representation of the applicant dated 15-07-96 (Annexure-2) in accordance with law expeditiously. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.)

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

  
129/92  
Dated : The 12th Sept. 1997.  
(Dictated in the Open Court)

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DA.1196/97

1. The Secretary, Ministry. of Communications,  
Dept. of Telecommunications, New Delhi.
2. The Chief General Manager, Telecommunications,  
A.P.Circle, Hyderabad.
3. The General Manager, Telecommunications, Rajahmundry,  
East Godavari Dist.
4. One copy to MR.BSA.Satyanarayana, Advocate, CAT., Hyd.
5. One copy to MR.N.R.Devaraj, Sr.CGSC, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One spare.

~~off 29/9/77~~ (1)  
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TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR: M  
(J)

DATED: 12/9/82

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

O.A. NO. 1196/82

Admitted and Interim directions  
Issued.

Allowed

Disposed of with directions,

Dismissed

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

YLKR

II Court.

*for stamp to R2*  
Central Administrative Tribunal  
REBATE/REBATE

24 SEP 1982

Hyderabad Bench  
HYDERABAD BENCH